

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

ORDER

No: 239 /GS

Dated: 01.09.2020

Part Hear matters, change of roster, Special Benches.

- 1) Upon change of a roster, such cases as have been heard in part by a Bench in the previous roster, shall, subject to appropriate orders in this regard, by the Chief Justice, be listed before the same Bench for completion of hearings and adjudication.
- 2) Such listing shall be irrespective of the Wing where the Bench is located. If required, the hearings shall be conducted on video conferencing.
- 3) Such matters shall be listed in a category of "Special Bench" matters ordinarily in the Cause List on Thursdays.
- 4) Such Special Bench Matters shall be taken up by the Special Bench after completion of the daily board of the Bench.
- 5) The matters may be listed on any other day, if so ordered by the Bench.

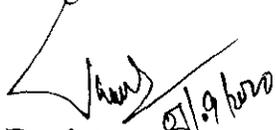
Sd/-
(Gita Mittal)
Chief Justice

No: 5069-92/GS

Dated: :01.09.2020

Copy of the above forwarded to:

- 1) Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
- 2) Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
- 3) Registrar Vigilance, High Court of J&K, Srinagar.
- 4) Registrar Rules, High Court of J&K, Srinagar.
..... for information.
- 5) Registrar Judicial, High Court of J&K, Jammu/Srinagar.
- 6) General Secretary, J&K High Court Bar Association, Jammu/Srinagar.
- 7) Joint Registrar, Judicial/Protocol, High Court of J&K, Srinagar/Jammu.
..... for information.
- 8) CPC e-Courts, High Court of J&K, Srinagar for uploading the same on the official website of the High Court.


Registrar General